

Retention  
of Order

BO

(8)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 229/91  
TAXNOX

**DATE OF DECISION** 1.7.1992

V.J. Mathai **Petitioner**

Mr. R.K. Gandhi **Advocate for the Petitioner(s)**

**Versus**

The Union of India Ors. **Respondent**

Mr. Akil Kureshi **Advocate for the Respondent(s)**

**CORAM :**

The Hon'ble Mr. R.C. Bhatt : Member (J)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

V.J. Mathai

..... Applicant

Vs.

1. The Union of India,  
Through:  
C.D.A.S.C.,  
No. 1, Finance Road,  
Pune-1

2. A.A.O. B.S.O. (M E S),  
Ahmedabad -3

3. The Station Head Quarters,  
Ahmedabad- 3

4. G.E. (M E S),  
Ahmedabad- 3.

..... Respondents

O R A L J U D G M E N T

O.A. No. 229/ 91

Date: 1.7.1992.

Per: Hon'ble Mr. R.C. Bhatt

: Member (J)

1: Heard Mr. R.K. Gandhi learned advocate for the applicant and Mr. Akil Kureshi learned advocate for the respondents.

2. This application under Section 19 of the Administrative Tribunals Act, 1985 is filed by the applicant serving the respondents, praying that he be permitted to retain the quarters refer to in the application for the entire period of the Deputation and to direct the respondents to charge rent at normal rate of Rs. 85/- per month. The respondents resisted the application

by filing the reply. Learned advocate for the applicant submitted that the applicant has expired on 21st May, 1992 during pendency of this application. He submitted that the respondents may allow the widow and children of the deceased applicant to retain the said quarter for six months. Learned advocate for the respondents under the instruction of the officer of the respondents present in the Court submitted that the respondents will allow the widow and children of the deceased applicant to retain the quarters up to 21st November, 1992. He also submitted that the case of the deceased applicant regarding his prayer for normal rate at rent Rs. 85/- per month will be considered sympathetically by the respondents. This application is disposed of as the applicant has expired ~~but~~ with the observation that the respondents will not disturb the widow and children of the deceased applicant of their possession of the quarters till 21st November, 1992. No order as to costs.

*R.C. Bhatt*  
(R.C. Bhatt)  
Member (J)